COUNCIL OF STATES

Friday, 11th September 1953

The Council met at a quarter past eight of the clock, Mr CHAIRMAN in the Chair

RESIGNATION OF SHRI N SANJIVA REDDY

MR CHAIRMAN I have to inform hon Members that Shri Neelam Sanjiva Reddy has resigned his seat in the Council of States with effect from 15th September 1953

LEAVE OF ABSENCE TO SHRI PRITHVIRAJ KAPOOR

MR CHAIRMAN I have to inform hon Members that the following letter has been received from Shri Prithviraj Kapoor

"Most respectfully I beg to state that I have been on tour with my theatre and shall have to keep on like that till the middle of October Hence I very much regret my inability to attend the current session of the Council of States I therefore, humbly request that my absence may very kindly be excused Please convey my apologies to the House"

Is it the pleasure of the Council that permission be granted to Shri Prithviraj Kapoor to remain absent from all meetings of the Council during its current session?

(No hon Member dissented)

MR CHAIRMAN Permission to remain absent is granted

PAPER LAID ON THE TABLE

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOV-ERNMENT (EXCLUDING RAILWAYS) FOR 1953-54

THE DEPUTY MINISTER FOR FI-NANCE (SHRI M C SHAH) SIR, I beg 73 C S D to lay on the Table a statement showing the Supplementary Demands for Grants for expenditure of the Central Government (excluding Railways) for the year 1953-54 [Placed in the Library See No IV OI (72e]

RESOLUTION RE STERILISATION OF ADULTS SUFFERING FROM IN-CURABLE DISEASES OR INSANITY—continued

MR CHAIRMAN We now resume discussion on the Resolution moved by Shrimati Lilavati Munshi on the 28th of August 1953 Last time when we broke up, Shri Hegde was speaking. He will now continue his speech We have had about 25 speeches on this Resolution and I hope hon Members will be brief

SHRI K S HEGDE (Madras) Mr Chairman, on the last occasion I extended my support to the objectives behind this Resolution It was attempted to assail these objectives on two points, first, on the basis that the Resolution is opposed to the Hindu Dharma Shastras and second, on the theory of the Communist Plenty as enunciated by my hon friend Shri Sundarayya I submitted to the House that while I am entirely at one with the majority opinion in India that we should accept the value of the Dharma Shastras as the accumulated wisdom of the past, I was unable to accept it as infallible and not capable of being changed by the conditions and climate of the times I was also submitting that whatever the dicta might have been, certain changes in them might have been necessitated by what may be called the erosion of time. It would be almost ruinous to the development of society if we put ourselves in a strait-jacket As such, I was pleading with my hon friends who had tried to take refuge under the Dharma Shastras that we were putting the Dharma Shastras to a use for which they were not intended I have also tried to meet the argument of Mr Sundarayya, namely, the doctrine of plenty in a communist world Well, Mr Sundarayya and his party are the

1923